

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 124/RC/2015**

Subject : An application seeking direction compliance of order dated 30.10.2014 in Petition No. 134/MP/2011 for the payment of UI bills for the period 3.5.2010 till 31.5.2011 and 1.6.2011 to 30.9.2013 under Section 142 of the Electricity Act, 2003.

Date of hearing : 23.7.2015

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : Bharat Aluminum Company Limited

Respondents : Chhattisgarh State Power Transmission Co. Ltd. and another

Parties present : Ms. Ankita Saikia, Advocate, BALCO  
Ms. Suparna Srivastava, Advocate, CSPTCL

**Record of Proceedings**

Learned proxy counsel for the petitioner submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. Request was allowed by the Commission.

2. Learned counsel for the Chhattisgarh State Power Transmission Co. Ltd (CSPTCL) submitted that reply to the petition has already been filed. She further submitted that aggrieved by the Commission`s order dated 30.10.2014, CSPTCL has filed an appeal before the Hon`ble Appellate Tribunal for Electricity on 5.12.2014.

3. The petition shall be listed for hearing on 18.8.2015.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**